

12.02 hrs.

PAPERS LAID ON THE TABLE

ORDINANCES PROMULGATED BY THE
GOVERNOR OF KERALA

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Sir, on behalf of Shri Hathi, I beg to lay on the Table, under article 213(2) (a) of the Constitution read with clause(c) (iv) of the Proclamation dated the 10th September, 1964, issued by the President in relation to the State of Kerala, a copy each of the following Ordinances promulgated by the Governor of Kerala:—

- (i) The Abkari Laws (Amendment and Validation) Ordinance, 1964 (Kerala Ordinance No. 2 of 1964 promulgated on the 14th May, 1964. [Placed in Library. See No. LT-3280/64].
- (ii) The Revenue Recovery Laws (Amendment) Ordinance, 1964 (Kerala Ordinance No. 3 of 1964) promulgated on the 6th June, 1964. [Placed in Library. See No. LT-3281/64].

REPLIES TO THE RECOMMENDATIONS OF
THE ESTIMATES COMMITTEE CON-
TAINED IN CHAPTER V OF ACTION
TAKEN REPORTS

Shri A. C. Guha (Barasat): Sir, I beg to lay on the Table the following four statements showing replies to the recommendations of the Estimates Committee contained in Chapter V of Action Taken Report which were not furnished by Government in time for inclusion in the relevant Reports:

- (1) Statement showing the replies to the recommendations noted in Chapter V of the 39th Report of the Estimates Committee (Third Lok Sabha). [Placed in Library. See No. LT-3282/64].

(ii) Statement showing the replies to the recommendation noted in the Chapter V of the 38th Report of the Estimates Committee (Third Lok Sabha). [Placed in Library. See No. LT-3283/64].

(iii) Statement showing the replies to the recommendations noted in Chapter V of the 61st Report of the Estimates Committee (Third Lok Sabha). [Placed in Library. See No. LT-3284/64].

(iv) Statement showing the replies to the recommendations noted in Chapter V of the 57th Report of the Estimates Committee (Third Lok Sabha). [Placed in Library. See No. LT-3285/64].

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

1. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th September, 1964, agreed without any amendment to the Wakf (Amendment) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 6th May, 1964."

2. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th September, 1964, agreed without any amendment to the Companies (Amendment) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 21st September, 1964."

3. "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Legal Tender (Inscribed Notes) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 22nd September, 1964, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

diploma-holders will, however, be subject to adjustments according to local conditions at each Institute.

STATEMENT RE. ALLEGED ILL-TREATMENT OF A MEMBER

Mr. Speaker: I find that Shri Nath Pai is not here. He had been enquiring of me for the last two days about a particular case. Now that the Home Minister is making a statement.

Shri S. M. Banerjee (Kanpur): Is it on the Calling Attention Notice?

Mr. Speaker: It would be seen when the statement is made.

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Mr. Speaker, immediately on receipt of calling attention notices and short notice questions tabled by some hon. Members on the reported ill-treatment and manhandling of Shri Priya Gupta, a Member of Parliament, while in detention in Purnea jail, the State Government was requested to furnish a report for the information of Parliament. A reply has now been received from the State Government denying that Shri Gupta was ever ill-treated or manhandled in Purnea jail. No complaint was also made to the District Magistrate in this regard. In fact the District Magistrate visited the jail on September 22, 1964, accompanied by the Additional District Magistrate and the Civil Surgeon, Purnea and enquired from Shri Gupta whether he was comfortable and was being properly looked after. Shri Gupta is said to have replied in the affirmative and does not seem to have complained of any ill-treatment.

Shri Hem Barua (Gauhati): There is a serious complaint that Shri Priya Gupta was transferred from the Purnea jail to another jail without the requisite permission. When he had been to the other jail, the authorities of that jail refused to accept

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-NINTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to present the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions.

CORRECTION OF ANSWER TO STARRED QUESTION NO. 1240

The Minister of Education (Shri M. C. Chagla): While replying to a supplementary question, asked by Shri Basappa, the Minister of Education stated as below:—

"As regards the Central Institutes, as far as I know, the scheme is that we admit 100 candidates for graduate studies and 25 for diploma courses. As far as I know, they have all got to be graduates".

The correct position is that according to the draft Scheme each Regional Institute will admit about 100 candidates per year of whom 25 will be graduates and 75 diploma-holders. The proportion of graduates and